

SHRI P.C. THOMAS: He said that the Leader of the Opposition had taken his lunch and had gone on fast. That is very bad. I think, the Member should refrain from making such statement. I deplore it. And I pray, if the Member has got some respect to the House, to the opposition, to the leader and to the whole House, that it may be withdrawn. Do you agree that such statement should go on record? (*Interruptions*)

MR. CHAIRMAN: I am proceeding with the next item. Would you please allow me because there are other items to be taken up. We have to discuss on the Demands for Grants.

Now we take up Matters under Rule 377.

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MATTERS UNDER RULE 377

14.08 hrs.

[SHRI JASWANT SINGH *in the Chair*]

[*Translation*]

- (i) **Need to check the growing espionage activities of foreign agents in border area of Kishanganj (Bihar)**

SHRI RADHA MOHAN SINGH (Motihari): For the few years, the activities of foreign spies are continuing unabated in the border district of Kishanganj in Bihar which has common border with Bangladesh and Nepal. This has turned Kishanganj virtually into a foreign espionage base. Recently four Chinese spies were arrested at a place called Kakada Meetha on 31st January in this border area. Similarly in October 1989, a French spy and a Sri Lankan spy belonging to Jaffna were arrested. In 1990 too ten Pakistani and two Bangladeshi spies were arrested near Sonedhara Phulwari a place situated at Indo-Bangladesh border. Many smugglers have also been arrested by the Boarder Security

Force in January this year. Foreign currency and large amounts of money have been recovered from all these spies and smugglers.

I would like to submit to the hon. Minister to take stringent measures to prevent Kishanganj and other border areas along the Bangladesh and Nepal borders from becoming activity bases of foreign secret agents. I demand that the Home Ministry should order a secret inquiry without delay into the conduct of pro-Pakistani, Pro Chinese and pro-Bangladeshi elements present in the Government machinery in these areas and take stern action against them, otherwise Bihar would turn to become another Kashmir.

MR. CHAIRMAN: I would like to inform the hon. Member that if he deviates from the approved text of the subject on which he has been allowed to speak under Rule 377, that will not form part of the record.

SHRI KESHWAR CHOWDHURY (Gaya): Mr. Speaker Sir, many hon. Members whose names are listed as speakers are not present. Will the hon. Members whose names figure at the end of the list be given a chance tomorrow?

MR. CHAIRMAN: The Hon. Speaker will be apprised of it.

- (ii) **Need to direct the management of Refractories and ceramic Units under Burn Standard Co, Ltd. a subsidiary of the B.B. Udyog Nigam Ltd., Calcutta to pay interim relief with retrospective effect in accordance with the decision of the Calcutta High Court**

SHRI HARADHAN ROY (Asansol): Sir, the management of the Refractories and Ceramic units under Burn Standard Co. Ltd., a subsidiary of Bharat Bhari Udyog Nigam Ltd., Calcutta has not yet implemented the order passed on 4th December 1989 by the Hon. Calcutta High Court, in which it directed the management to pay the interim relief to